

PATNA HIGH COURT

NOTICE

This is for information to the candidates of District Judge (Entry Level), Direct from Bar Exam -2016 that the Main (Written) Examination scheduled to be held on 08.10.2017 would consist of two theory papers of three hours duration each. The Theory Paper – I would be conducted from 10:00 A.M to 01:00 P.M and after lunch break Theory Paper – II would be conducted from 02:00P.M to 05:00 P.M on the same date and at the same venue. Each paper would be of 100 marks and Viva-Voce Test would be of 50 marks. The division of subjects would be as follows:-

Theory Paper –I would consist of the following nine subjects :-

1. The Indian Contract Act, 1872.
2. The Sale of Goods Act, 1930.
3. The Specific Relief Act, 1963
4. The negotiable Instruments Act, 1881.
5. The Limitation Act, 1963.
6. The Indian Evidence Act, 1872.
7. The Prevention of Corruption Act, 1988.
8. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
9. Indian Penal Code, 1860.

Theory Paper –II would consist of the following nine subjects :-

1. The Constitution of India.
2. The Code of Civil Procedure, 1908.
3. The Code of Criminal Procedure, 1973.
4. The Indian Partnership Act, 1932.
5. The Transfer of Property Act, 1882.
6. The Arbitration and Conciliation Act, 1996.
7. The Motor Vehicle Act, 1988.
8. The Personal Laws (Hindu, Muslim and Christian).
9. The Family Courts Act, 1984.

It is for further information that the documents, certificates and etc. with regard to eligibility of the candidates would be collected and checked/verified after Main (written) Examination.

By order of the Court


Registrar General

Patna High Court, Patna

Dated: ...18th September...2017